

THE HIGH COURT OF MANIPUR
AT IMPHAL

NOTIFICATION

Dated, the 30th May, 2019.

No.HCM/Misc./89-Estt(v)/11289 In compliance to the direction of the Hon'ble Chairman, e-Committee, Supreme Court of India, it is hereby notified to all concerned that the Registrar (Judicial) and the Asst. Registrar – I viz. presently M.C. Nandini, High Court of Manipur, are authorized by the High Court to digitally append the digital signature on behalf of the concerned Hon'ble Judges in all the Judicial Orders after the same are signed by Hon'ble Judges of this High Court and verified by the respective Private Secretaries who have typed the Judgment & Orders, interim orders, etc. for the purpose of uploading the same to the official website of this Registry.

Sd/-
(W. TONEN MEITEI)
REGISTRAR (JUDL.)

Copy to :-

1. Registrar (Admn.), High Court of Manipur.
2. Jt. Registrar (Judl), High Court of Manipur
3. The Principal Secretary to Hon'ble The Chief Justice, High Court of Manipur.
4. The P.S. to Hon'ble Mr. Justice Lanusungkum Jamir.
5. The P.S. to Hon'ble Mr. Justice Kh. Nobin Singh.
6. The P.S. to Hon'ble Mr. Justice MV Muralidaran.
7. The P.S. to Registrar General, High Court of Manipur.
8. All the Private Secretary, High Court of Manipur.
9. The System Analyst, High Court of Manipur for uploading the same to the official website.
10. All the Superintendents/Stamp Reporter, High Court of Manipur.
11. Court master, High Court of Manipur.
12. Guard File/Order Book.
13. Notice Board.
14. Concerned file.

W. Tonen Meitei 30.5.19
(W. TONEN MEITEI)
REGISTRAR (JUDL.)